

(b) whether any survey has been conducted to check the effective implementation of Government's order/notification in this regard; and

(c) whether there have been any violations by any of the departments or agencies in this regard and if so, what action Government has taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) The Government has notified the Rights of Persons with Disabilities Rules, 2017 on 15.06.2017. Rule 15 of the said rules lays down the standard of accessibility. As regards the public building, the accessibility standard prescribed under the Harmonized Guidelines and Space Standards for Barrier Free Built Environment for Persons with Disabilities and Elderly Persons issued by Ministry of Urban Development has been adopted in the said Rule.

(b) This Ministry has not conducted any survey with regard to implementation of the accessibility standards specified under the Rights of Persons with Disabilities Rules, 2017.

(c) As per section 45 of the Rights of Persons with Disabilities Act, 2016, all existing public buildings are required to be made accessible in accordance with the Rules formulated by the Central Government within a period not exceeding five years from the date of notification of the said rules.

### **Developments under Sugamya Bharat Abhiyan**

2848. SHRI KAPIL SIBAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of developments carried out as per the guidelines of Sugamaya Bharat Abhiyan (SBA), State/UT-wise;

(b) whether Government has any grievance cell for the problems faced by the physically challenged persons at various places and if so, the details thereof, State/UT-wise, if not, the reasons therefor;

(c) the details of the complaints received by the Ministry since the enforcement of SBA guidelines along with the status of those complaints; and

(d) whether any penalty has been provided, if the guidelines under SBA are not being carried by the companies, builders, institutes, offices; etc.?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Sugamya Bharat Abhiyan (SBA) has been launched with the objective of creating universal accessibility for Persons with Disabilities in the following three verticals:

- (I) **Built-Environment**- wherein 25-50 most important government buildings in 50 cities of States/UTs are to be made accessible. Data indicating State/UT-wise details of developments in this regard is given in the Statement-I (*See below*).
- (II) **Transport**- wherein all international and domestic airports are to be made fully accessible, all A1, A and B categories railway stations to be made fully accessible and 10% of Government owned public transport carriers are to be made fully accessible. Data indicating State/UT-wise details of development in making government owned public transport accessible and zone-wise details of AI, A and B category railway stations made accessible are given in the Statement-II and Statement-III, respectively (*See below*). Further, 30 out of 32 international airports and 58 out of 65 domestic airports have been made accessible.
- (III) Information and Communication Technology (ICT) ecosystem wherein at least 50% of Central and State Government websites are to be made accessible by March 2018. The Department of Empowerment of Persons with Disabilities (Divyangjan) has also issued work order for making 917 Websites of the State Governments/UTs accessible to persons with disabilities.

(b) to (d) The Department of Administrative Reforms and Public Grievances operates a Centralized Public Grievance Redress and Monitoring System (CPGRAMS) portal where any person, including a physically challenged person, can register a grievance with the concerned State Government/UT Administration/Central Government. The grievances are forwarded to the concerned authority for necessary action. Further, Sections 75 and 80 of the Rights of Persons with Disabilities Act, 2016 also empowers the Chief Commissioner/State Commissioners for Persons with Disabilities to inquire into deprivation of rights of persons with disabilities and safeguards available to them and take up the matter with the appropriate authorities for necessary action.

The Sugamya Bharat Abhiyaan prescribes fixed targets/goals for various implementing agencies *viz.* State Governments/Union Territories/Central Ministries to achieve the objectives of the Campaign. No penalty has been provided under the Sugamya Bharat Campaign. However, the Rights of Persons with Disabilities Act, 2016 makes it mandatory for appropriate Government/establishment to provide access to transport and information and communication technology. It also makes it mandatory to observe accessibility norms and making existing buildings accessible within a period of five years from the date of notification of the rules. Sections 89 and 90 of the Act prescribe punishment for contravention of the provisions of the Act or rules or regulations made thereunder.

*Statement-I*

*State/UT-wise details of development*

Sl. No.	States	City	No. of Buildings		No. of Buildings for which		Amount disbursed (₹ in lakh)
			Identified	Audited	Cost-estimates for retrofitting received	Funds disbursed	
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	Port Blair	25	25	22	-	-
2.	Andhra Pradesh	Hyderabad	20	19	Not received	-	-
		Vishakhapatnam	41	41	Not received	-	-
3.	Arunachal Pradesh	Itanagar	25	24	Not received	-	-
4.	Assam	Guwhati	25	25	10	-	-
5.	Bihar	Patna	28	28	26	-	-
6.	Chattisgarh	Raipur	58	58	23	23	688.59
7.	Dadra and Nagar Haveli	Silvassa	50	50	Not received	-	-
8.	Daman and Diu	Daman and Diu carried out the audit itself and made 20 buildings accessible					
9.	Delhi	Delhi	26	23	18	17	1348.43
10.	Goa	Panaji	31	31	Not received	-	-
11.	Gujarat	Ahmedabad	16	16	Not received	-	-
		Gandhinagar	27	27	25	-	-

1	2	3	4	5	6	7	8
		Surat	6	6	6	-	-
		Varodara	3	3	3	-	-
12.	Haryana	Faridabad	47	47	16	28	277.21
		Gurgaon	42	42	13	-	72.69
13.	Himachal Pradesh	Shimla	22	22	1	-	-
14.	Jammu and Kashmir	Srinagar	25	25	11	7	42.74
15.	Jharkhand	Ranchi	50	49	Not received	-	-
16.	Karnataka	Bangaluru	50	50	24	-	-
17.	Kerala	Trivandrum	51	51	15	-	-
18.	Lakshadweep	Lakshadweep	58	58	24	-	-
19.	Madhya Pradesh	Bhopal	50	50	16	-	-
		Indore	50	50	Not received	-	-
20.	Maharashtra	Mumbai	53	53	46	46	1863.34
		Nagpur	51	51	36	36	
		Nasik	26	26	25	25	
		Pune	50	50	35	35	
21.	Manipur	Imphal	50	47	Not received	-	-
22.	Meghalaya	Shillong	23	23	12	-	-
23.	Mizoram	Aizwal	33	33	33	33	877.16

24.	Nagaland	Kohima	29	29	22	12	432
25.	Odisha	Bhubaneswar	50	50	36	21	607.13
26.	Puducherry	Puducherry	30	30	Not received		
27.	Punjab	Chandigarh	44	44	43	43	415.38
28.		Ludhiana	21	20	18	-	-
29.	Rajasthan	Jaipur	90	88	86	-	-
30.	Sikkim	Gangtok	36	36	35	35	578.14
31.	Tamil Nadu	Chennai	25	25	3	3	796.38
		Coimbatore	24	24	16	7	
32.	Tripura	Agartala	15	14	Not received	-	-
33.	Uttar Pradesh	Agra	40	39	29	-	-
		Jhansi	9	9	9	-	-
		Kanpur	20	20	20	-	-
		Lucknow	22	22	21	-	-
		NOIDA	40	34	26	-	-
		Varanasi	12	12	10	10	99.32
34.	Uttarakhand	Dehradun	26	26	7	4	50.06
35.	West Bengal	Kolkata	42	37	Not received	-	-
TOTAL			1707	1662	822	385	8432 lakh

**Statement-II**

*State/UT-wise details of development in making government owned public transport accessible*

Sl. No.	States/UT	Name of STU	Fleet Held	Number of buses accessible to Persons with Disabilities
1	2	3	4	5
1.	Andaman and Nicobar Islands	Andaman and Nicobar Administration	268	Details not available
2.	Andhra Pradesh	Andhra Pradesh State Road Transport Corporation	9801	57+445* *445 semi low floor buses are accessible with matching floor height at the bus stations.
3.	Arunachal Pradesh	Arunachal Pradesh State Transport Deptt.	244	Details not available
4.	Assam	Assam State Transport Corporation	815	Details not available
5.	Bihar	Bihar State Road Transport Corporation	414	Details not available
6.	Chandigarh	Chandigarh Transport Undertaking	468	390
7.	Chhattisgarh	No STUs	-	Details not available
8.	Delhi	Delhi Transport Corporation	4352	3775 Low floor buses
9.	Goa	Kadamba TCL	543	27
10.	Gujarat	Gujarat State Road Transport Corporation Ahmadabad Municipal Transport Service	8086 1025	Details not available 225 BRT buses
11.	Haryana	Haryana State Transport	4208	NIL

12.	Himachal Pradesh	Himachal State Transport	1855	Details not available
13.	Jammu and Kashmir	Jammu and Kashmir State Road Transport Corporation	694	NIL
14.	Jharkhand	No STUs		Details not available
15.	Karnataka	Karnataka State Road Transport Corporation	8297	354
		North Eastern Karnataka RTC	4495	36
		North West Karnataka RTC	5046	2
		Bangalore Metropolitan Transport Service	6407	1200
16.	Kerala	Kerala State Road Transport Corporation	5686	NIL
		Kerala Urban Road Transport Corporation (A subsidiary of Kerala SRTC)	667	190 low floor AC buses
17.	Maharashtra	Maharashtra State Road Transport Corporation	18506	NIL
		BEST Undertaking	3963	Details not available
		Pune Mahanagar Parivahan Mahamandal Ltd.	2055	Details not available
		Kohlapur Municipal Transport	135	Details not available
		Kalyan Dombivli Transport	165	Details not available
		Navi Mumbai MTU	281	157
		Sholapur MTU	48	Details not available
		Thane MTU	353	170

1	2	3	4	5
18.	Madhya Pradesh	No STUs	-	-
19.	Manipur	No STUs	-	-
20.	Meghalaya	Meghalaya Transport Corporation	65	Details not available
21.	Mizoram	Mizoram State Transport	33	Details not available
22.	Nagaland	Nagaland State Transport	239	Details not available
23.	Odisha	Orissa State Road Transport Corporation	436	Nil
		Bhubneshwar-Puri Transport Service Ltd.	185	Details not available
24.	Puducherry	Puducherry Road Transport Corporation	84	10
25.	Punjab	Pepsu Road Transport Corporation	645	Details not available
		State Transport Punjab	646	Details not available
		Punjab State Bus Stand Management Co.	1116	Details not available
26.	Rajasthan	Rajasthan State Road Transport Corporation	4101	Details not available
		Jaipur City Transport Service	400	260 low floor buses
27.	Sikkim	Sikkim Nationalized Transport	97	Nil
28.	Tamil Nadu	State Express TCL (Tamil Nadu)	1185	Nil
		TNSTC (Coimbatore)	3331	Nil
		TNSTC (Kumbakonam)	3939	Nil
		TNSTC (Madurai)	2298	Nil



	TNSTC (Salem)	2219	Nil
	TNSTC (Villupuram)	3694	Nil
	TNSTC (Trunelveli)	1989	67
	Metropolitan Transport Corporation (Chennai)	3989	67
29.	Telangana Telangana State Road Transport Corporation	8200	2 to 3 seats reserved, facilities for ramp available at major bus stations
30.	Tripura Tripura Road Transport Corporation	63	Details not available
31.	Uttar Pradesh U.P State Road Transport Corporation	7285	Details not available
	Lucknow City Service Ltd.	260	Details not available
	Meerut City Transport Service Ltd.	120	Details not available
	Allahabad City Transport Service Ltd.	130	Details not available
	Varanasi City Transport Service Ltd.	130	Details not available
	Agra-Matura Transport Service Ltd.	230	Details not available
	Kanpur City Transport Service Ltd.	270	Details not available
32.	Uttarakhand Uttarakhand Transport Corporation	1225	Details not available
33.	West Bengal North Bengal State Transport Corporation	688	Details not available
	South Bengal State Transport Corporation	661	Details not available
	West Bengal Surface TCL	92	Details not available
	Calcutta State Transport Corporation	718	Details not available
TOTAL STUs- 61		139620	7432

**Statement-III***Zone-wise details of railway stations made accessible*

Zone	Railway Station made accessible for Persons with Disabilities, category-wise		
	AI	A	B
Central	8	26	13
Eastern	3	12	10
East Central	6	29	22
East Coast	3	10	7
Northern	14	37	19
North Central	6	14	10
North Eastern	3	11	21
North East Frontier	2	20	20
North Western	3	21	8
Southern	8	38	23
South Central	5	31	38
South Eastern	2	8	5
South East Central	2	6	14
South Western	2	15	17
Western	6	21	15
West Central	2	15	13
<b>TOTAL</b>	<b>75</b>	<b>314</b>	<b>255</b>
Total Railway Stations made accessible	644 [AI+A+ B) Two long term facilities namely engraving of edges of platforms and trolley path at ends of platform have been provided		

**Strategy to curb drug abuse**

2849. SHRI MOHD. ALI KHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that despite the request of the Government, several States and UTs have not devised any strategy/action plan to curb the drug abuse, if so, the details thereof;